

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 354/1994  
M.A. NO. 1761/1995  
in  
D.A. NO. 1458/1990

New Delhi this the 6th day of February, 1996.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN  
HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

In Re: Virender Singh & Ors. vs.  
Union of India & Ors.

1. Kuppan S/O Mutiyan,  
R/O Jhuggi No.170,  
Madrasi Colony, Jal Vihar,  
Lajpat Nagar,  
New Delhi.
2. Mughesan S/O Suprayan,  
R/O Jhuggi No.328,  
Madrasi Colony, Jal Vihar,  
Lajpat Nagar,  
New Delhi.
3. Mani S/O Sewa Coomandar,  
Nizamuddin, Near Railway  
Station, New Delhi. .... Petitioners

( By Shri Anis Suhrawardy, Advocate )

**-Versus-**

1. Shri Masihuzzaman,  
General Manager,  
Northern Railway,  
Baroda House, New Delhi.
2. Shri R. N. Agha,  
Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.
3. Shri Tribhuvan Gupta,  
Divisional Engineer,  
Northern Railway, DRM Office,  
State Entry Road,  
New Delhi.
4. Shri Sunil Mishra,  
Senior Divisional Personnel  
Officer, Northern Railway,  
DRM Office, State Entry Road,  
New Delhi.
5. Shri K. K. Vohra,  
Assistant Personnel Officer,  
Northern Railway, DRM Office,  
State Entry Road,  
New Delhi.

(25)

6. Shri B. S. Pannu,  
A.E.N. PQRS,  
Northern Railway,  
Ambala Cantt.

7. Shri Jagdish Dutt,  
P.W.I. PQRS,  
Northern Railway,  
Ambala Cantt.

... Respondents

( By Shri R. L. Dhawan, Advocate )

O R D E R (ORAL)

Shri N. V. Krishnan, Acting Chairman —

The contempt petition has been resisted by the respondents on the ground that it is barred by limitation under Section 21 of the Act. The petitioners have filed an M.A. seeking to claim how the bar of limitation does not apply. The matter was heard today. The learned counsel for the respondents submitted that on the face of it, the contempt petition is barred by limitation. The learned counsel for the petitioners after being heard for some time requested that the petitioners be permitted to withdraw the petition on the ground that the relief sought has already been given, though belatedly. Permission is granted.

2. The contempt petition is permitted to be withdrawn and is dismissed on that ground. We also make it clear that in case the petitioners have any other grievance, it is open to them to seek appropriate remedies in accordance with law.

*Lakshmi Swaminathan*

( Smt. Lakshmi Swaminathan )  
Member (J)

*N. V. Krishnan*  
( N. V. Krishnan )  
Acting Chairman

*6.2.86*

/as/